

Notifications and Orders

(83) Charges payable by lessee and occupier under Rules, 1973 - No. 50/10/63/UTFI(5)-2002/5 153 - In exercise of the powers conferred by Rule 20 A (1) of the Chandigarh Lease Hold of Sites and Buildings Rules, 1973, and all other powers enabling him in this behalf, the Administrator, Union Territory, Chandigarh, hereby notifies the following charges to be payable jointly and severally by the lessee and occupier of the site or building for every month or part thereof the misuse occurs: -

1. (a) For residential and institutional premises:

(i) Rs. 50 per square yard if less than 25% of the site or covered area of building is misused.

(ii) Rs. 100 per square yard if 25% or more of the site or covered area of building is misused.

The charges shall be levied on the entire area of the site.

(b) For commercial premises, the charges shall be Rs. 20 per square foot for misuse on the ground floor, Rs. 11 per square foot for misuse on an upper floor or on a basement floor, and Rs. 40 per square yard for misuse of an open area. The charges shall be levied for the entire covered area of the concerned floor where the misuse occurs (corridors, passages, stairways etc. shall be considered as a part of the covered area).

2. Further the Administrator, Union Territory, Chandigarh, in exercise of the powers conferred by sub-rule (10) of Rule 17 of the Chandigarh Lease Hold of Sites and Building Rules, 1973 and all other powers enabling him in this behalf, hereby levy the following transfer charges: -

(a) for residential or industrial premises at Rs. 200 per square yard for the area of the site. In the case of a sub-division/apartment of the building, the charges shall be in proportion to the value of the apartment declared in relation to the entire site or building.

(b) For industrial premises at Rs. 100 per square yard.

(c) For commercial premises, the transfer charges shall be as under: -

Type of Site/Building	Transfer Charges	
	Coverable Area	Open Area
Booth/Bay shop (Single Storey)	Rs. 400 per sq. yd.	Rs. 200 per sq. yd.
S.C.F.	Rs. 600 per sq. yd.	Rs. 200 per sq. yd.
S.C.O.	Rs. 800 per sq. yd.	Rs. 200 per sq. yd.

It is clarified that these charges are for the area of the site, and not for the floor-wise area of the building.

3. In case of transfer of a portion of commercial site, proportionate transfer charges shall be levied.

4. The charges as aforementioned shall be payable before the Estate Officer conveys permission for transfer.

5. This supersedes the Chandigarh Administration, Finance Department's Notification bearing No. 50/10/63-UTFI(5)-2002/5240, dated 5th June, 2002, and No. 50/10/63-UTFf(5)-2002/3287, dated 20th May, 2003.

(See Chandigarh Admn. Gaz. (Extra) dated 8.8.2003 at page 2229- 30)